

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 784
TO BE ANSWERED ON 25.07.2023

DROUGHT MANAGEMENT CODE-2016

784.# SHRI ARJUN LAL MEENA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government proposes to make necessary amendments in the Drought Management Code-2016 with respect to extension of the period of declaration of drought till the month of July of the next year or till the onset of monsoon, whichever is earlier; according to the impact of the drought;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (c): No, Sir. As per the Manual for Drought Management, 2016 (Drought Manual), the State Government is required to declare drought through a notification for Kharif, not later than 31st October and for Rabi, not later than 31st March. The validity of such drought notification is not more than 6 months. In case of delayed sowing/transplanting, the States can ask for extension of drought declaration date (31st October / 31st March) of/upto 3 weeks on providing documentary evidence.

The Manual for Drought Management has been prepared through a consultative process, involving the concerned Central Ministries/Departments, State Governments, Scientific, Technical and Research Organizations.
